

ITEM NO.1

COURT NO.7

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 34253/2017

(Arising out of impugned final judgment and order dated 22-09-2017 in FA No. 309/2015 passed by the High Court Of Judicature At Allahabad)

JAGAT GURU SHANKARCHARYA JYOTISHPEETH P.S.S.N SARASWATI
Petitioner(s)

VERSUS

SWAMI VASUDEVANAND SARASWATI DISCIPLE OF S.H.N. SARASWATI
Respondent(s)

WITH

SLP(C) No. 36949/2017 (XI)

Date : 04-10-2018 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARUN MISHRA
HON'BLE MR. JUSTICE VINEET SARAN

For Petitioner(s) Mr. H.P. Raval, Sr. Adv.
(in SLP 34253/2017) Mr. Vivek Tankha, Sr. Adv.
Mr. Narendra Hooda, Sr. Adv.
Mr. Sukanya Basu, Adv.
Mr. Gulab Shankar Tewari, Adv.
Ms. Mamta Tiwari, Adv.
Ms. Swati Sinha, Adv.
Mr. Anirudh Sharma, Adv.
Mr. Abhaid Parikh, Adv.
Mr. Aditya Arora, Adv.
M/S. Fox Mandal & Co., AOR

(in SLP 36949/2017) Mr. P.S. Patwaia, Sr. Adv.
Mr. Santosh Kumar, Adv.
Mr. Rajiv Ranjan Mishra, Adv.
Mr. V. Sushant Gupta, Adv.
Mr. Mushtaq Ahmad, AOR

For Respondent(s) Mr. P.S. Patwalia, Sr. Adv.
(in SLP 34253/2017) Mr. Santosh Kumar, Adv.
Mr. Rajiv Ranjan Mishra, Adv.
Mr. V. Sushant Gupta, Adv.
Mr. Mushtaq Ahmad, AOR

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 Mr. Sukanya Basu, Adv.
 Mr. Gulab Shankar Tewari, Adv.
 Ms. Mamta Tiwari, Adv.
 Ms. Swati Sinha, Adv.
 Mr. Anirudh Sharma, Adv.
 Mr. Abhaid Parikh, Adv.
 Mr. Aditya Arora, Adv.
 M/S. Fox Mandal & Co., AOR

UPON hearing the counsel the Court made the following
 O R D E R

It is rightly pointed out to us by Mr. H.P. Raval, learned senior counsel that Jagat Guru Shankarcharya Swami Swarupanand Saraswati has to be recognised as 'Shankarcharya' of Jyoti Peeth till the matter is finally adjudicated by this Court. It was pointed out that land is not being allotted to him by the State Administration for the purpose of Allahabad Kumbh Mela. Let the land be allotted to him in capacity of Shankarcharya by the State Administration. He is also undisputedly the Shankarcharya, Shardapeeth, Dwarka also, as such we direct the U.P. State Administration to allot the suitable land to him. In case Swami Vasudevanand Saraswati is also desirous to obtain land it may also be considered suitably but not in the capacity of his being Shankarcharya in Kumbh Mela to be held in 2019-2020. Obviously the respective rights have to be adjudicated at the time of final hearing.

List on 14th November, 2018.

(NEELAM GULATI)
 COURT MASTER (SH)

(JAGDISH CHANDER)
 BRANCH OFFICER